

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8007-8010/2024

(Arising out of impugned final judgments and orders dated 23-06-2023 in CRLMC No. 4374/2023 and CRLMA No. 16638/2023 in CRLMC No. 4374/2023 and dated 22-05-2024 in CRLMA No. 16638/2023 and CRLMA No. 13874/2024 in CRLMC No. 4374/2023 passed by the High Court of Delhi at New Delhi)

PARVINDER SINGH KHURANA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.128923/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128924/2024-EXEMPTION FROM FILING O.T.)

Date : 11-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Sudhanshu Shashikumar Choudhari, Sr. Adv.
Ms. Madhusmita Bora, AOR
Mr. Harsh Sethi, Adv.
Mr. Pawan Kishore Singh, Adv.
Mr. Dipankar Singh, Adv.
Mr. Anant Nigam, Adv.
Mr. Raghav Luthra, Adv.

For Respondent(s) Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Samrat Goswami, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

When the matter was called out in the morning, we heard the learned counsel appearing for the parties and reserved the judgment.

The learned counsel appearing for the respondent-Directorate of Enforcement mentioned the matter at the end of the Cause List and makes an extra ordinary request to make further submissions in the matter.

Only by way of indulgence, we grant time of ten minutes tomorrow i.e. 12th July, 2024 to the learned counsel appearing for the respondent for making further submissions.

To be listed tomorrow i.e. 12th July, 2024 at the end of the Cause List.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER